

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

CP/CA No. 821/2016

IN THE MATTER OF:

M/s. Magma Fincorp Ltd.  
Vs.  
M/s DSM Infracon Pvt. Ltd.

.....PETITIONER

.....RESPONDENT

SECTION:

Under Section 433(e), 434(1) & 439

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

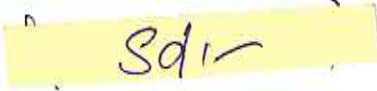
DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

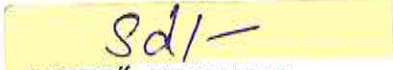
For the Petitioner :- Mr. Satish Kumar, Advocate

For the Respondent :-

**ORDER**

Learned Counsel for the petitioner seeks to withdraw the petition and the petitioner is directed to file a formal application for withdrawal. At the request of Learned counsel, two weeks time is granted. The matter is posted on 18<sup>th</sup> July, 2017.

  
R. VARADHARAJAN  
MEMBER (JUDICIAL)

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Deepak (06.07.2017)